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of Shri Syed Abdul Rehman Bafakki Thangal, Presi! ent of the Kerala Muslim League in Calicut were searched by the customs o fleers on 26-5-70. One cloth jacket and one cloth belt (generally used for earring contraband gold), some tetron faiirics made in Japan, two gas cylinders containing gas for mechanical lighters , nd some tapes for tape recorders am certain incriminating documents weie recovered. Shri Syed Mohammed Bcfakki Thangal was arrested under the provisions of Customs Act, 1962, on iccount of his complicity in certain ca.«;s of illicit landing of contraband go* ds on Kerala coast during 1969-70. Further investigations are in progress.

(d) Matool island has not figured as a main point of landing in investigations so far conduc ed by the Customs Department.

(e) and (f) Government are aware ot the criticism ecently made by some M. Ps. from Kerala to the effect that certain individ.mls are trying to influence the proceedings against the person concerned in- this case. However, there it no truth in this allegation.

I'IGN COLL.' PORATION IN THE PUBLIC SEC TOR PROJECTS

*749. SHRI MOHAN LAL GAUTAM : Will i be Minister of PETROLEUM AND CHEMICALS AND MINES AND N ETALS be pleased to slate :

(a) whether it is a fact that all the foreign agenc es connected with the Public Sector jrojects under his Ministry either as ollaborators or designers or executors cid their part of the contract strictly a wording to the contract; and

(b) if not, what steps Government took in this regard 7

THE MINISTER OF STAT! THE MINISTRY OF PETROLEUM AND CHEMCALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) an-1 (b). There are 23 Public enterprises under this Ministry and these enterpri es, all these years, have entered into v mous contracts with foreign agencies for supply of know-how, plant and mac hinery, etc. The time and effort involved in collection of the information in res >ect of fulfilment of each Agreement/G ntract by the foreign agency may rot be commensurate with the result. However, it may be stated

that, by and large, the foreign agencie* did their part of the various contracts according to the terms of Agreement/ Contract and that disputes, if any, have been resolved to the extent possible.

REDUCTION OF PREMIUM RATES BY THE LIFE INSURANCE CORPORATION

◆750. SHRI Z. A. AHMAD: SHRI SURAJ PRASAD : SHRI BHOLA PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation has rejected the suggestion to reduce the premium rates on 'with profit' life insurance policies; and

(b) if so, on what grounds the suggestion has been rejected ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b). In view of the uncertainty of the trend future expenses, the L.I.C, thought it prudent to defer the consideration of reduction in premium rates under its with-profit plans of assurances till such time "s expenses have been stabilised particularly when equity to these classes of policyholders can be ensured through the mechanism of bonus distribution.

प्रति व्यक्ति आय तथा कर

*751. श्री भी० एन० मण्डल : क्या वित्त मंत्री यह बताने की कुपा करेंगे कि संसार के प्रमुख विकसित तथा विकासोन्मुख देशों में प्रति व्यक्ति राष्ट्रीय आय और प्रति-व्यक्ति करों का क्या अनुपात है और उसकी तुलना में भारत में प्रति व्यक्ति राष्ट्रीय आय और प्रति व्यक्ति करों का क्या अनपात है ?

PER CAPITA INCOME AND TAXES

•751. SHRI B.. N. MANDAL: Will the Minister of FINANCE be pleased to state, the ratio between per capita national income and per capita taxes in the major developed and the developing countries of the world at present and in what manner does that ratio compare with Ihe ratio between per capita national income and per capita taxes in India at present?]

t[] English translation.

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